

CS NO. 1328/2020

MOHD HANIF NAQSH QURESHI VS. IQBAL AHMED

09.06.2021

HEARD THROUGH VIDEO CONFERENCING.

Present: Ms. Jyoti Bakshi, Ld. LAC for plaintiff (via video conferencing via cisco webex).

The present matter has been taken up on an application filed on behalf of the plaintiff seeking urgent hearing in the instant matter.

In view of the contents of the application, let court notice be issued to defendant no. 1 as well as to defendant no. 2 i.e. TPDDL by way of electronic mode returnable for NDOH.

As electricity connection is a basic human need, therefore, the present matter requires urgent hearing.

In view of above, let the matter be put up on **11.06.2021** at **11:00 am**.

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CIVIL JUDGE-03(C), THC
09.06.2021**

CS NO. _____

M/S. MEDICURA CHEMISTS & ORS. VS. SATWANT KAUR

09.06.2021

Fresh suit received by way of E-Filing. It be checked and registered.

HEARD THROUGH VIDEO CONFERENCING.

Present: Sh. Neeraj Grover along with Smriti Patreja, Ld. Counsel for plaintiff.

The present matter was put up before Ld. Vacation Judge. On 28.05.2021, Ld. Vacation judge noticed that the defendant was served at the email address provided by the plaintiff and plaintiff was directed to file an affidavit to this effect.

Hard copy of plaint along with affidavit as directed by the Ld. Vacation judge dt. 28.05.2021 has been filed by the plaintiff today in the Court.

Ld. Vacation Judge keeping in view the facts and circumstances of the case, relying upon the photographs filed by the plaintiff restrained the defendant and persons claiming through her from creating third party interest in the suit property till NDOH and the defendant and persons claiming through her were also restrained from removing the board as appearing in the photograph dt. 19.05.2021 till NDOH.

The interim order dt. 28.05.2021 passed by Ld. Vacation Judge shall further continue till NDOH.

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Let fresh summons be issued to the defendant through whatsapp on filing of PF on court's official email ID or in the court returnable for **13.07.2021**.

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CIVIL JUDGE-03(C), THC
09.06.2021